

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1842
TO BE ANSWERED ON 06.12.2024

SCHEMES UNDER CSWB

1842. SHRI ESWARASAMY K:

Will the Minister of Women and Child Development be pleased to state:

- (a) the number and names of schemes being run by different Ministries/department of Government for the welfare of women, children and the handicapped parallel to those of the Central Social Welfare Board (CSWB);
- (b) whether Government proposes to bring all these schemes under the control of CSWB;
- (c) whether Tamil Nadu State Boards have been assigned legal status and if not, the reasons therefor; and
- (d) the funds allocated to NGOs under these schemes during the last three years and action taken against errant NGOs?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (d) For better implementation and efficient monitoring, all schemes of the Ministry have been clubbed into three Umbrella Missions, viz. (1) Mission Saksham Anganwadi & Poshan 2.0 for improving nutrition health indicators in the country (2) Mission Shakti, for safety, protection and empowerment of women; and (3) Mission Vatsalya, for protection and welfare of children. For implementation of all the schemes, central government funds are released only to the States/UT Governments. Further releases of these central funds are made by the States/UTs to their implementing agencies. The Ministry does not release any funds to NGOs.

The Union Cabinet approved closure of CSWB as a part of the rationalization of autonomous organisations under the administrative control of various Ministries/Departments with the objective to improve efficiency and utilize available

manpower and assets more optimally. As per the Notification No. CSWB-11/1/2024-CSWB, dated 4th April, 2024 published in the Gazette of India(extraordinary), the CSWB stands closed with effect from 30th November, 2024.

Further, this Ministry vide letter dated 18.06.2021 had already conveyed to all the States/UTs that an appropriate view may be taken by them in relation to continuation or otherwise of their respective State Social Welfare Boards (SSWBs) including the Tamil Nadu State Social Welfare Board and that the management of the SSWBs including their manpower and financial liabilities including pension, if any, would be the responsibility of the respective States/UTs governments.
